

IN THE HIGH COURT OF JHARKHAND AT RANCHI
First Appeal No. 304 of 2019

.....

Md. Amir Hemja --- --- Appellant

Versus

Nushrat Praveen & Ors. -- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through Video Conferencing

For the Appellant : Mr. Jitesh Kumar, Adv.

12/09.09.2021 As per the office note signed A/D of respondent no.2 and 3 has been received but the tracking report of the speed post shows consignment details not found.

Therefore, learned counsel for the appellant prays for and is allowed two weeks time to take fresh steps for service of notice in the limitation matter (I.A. No.4684/2020) as well as on the main memo of appeal upon the respondent no.1 against whom it is unserved, under both registered cover with A/D and speed post, for which requisites be filed within the same time. Service of notice upon respondent no.2 and 3 is treated to be valid.

Office to track the speed post delivery.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/